

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

Case No. 77 of 1992 in OA-2842/91

Partap & Ors.
APPLICANT (S)Shri V. P. Sharma
COUNSEL

VERSUS

K. P. Singh & Ors.
RESPONDENT (S)

COUNSEL

Date	Office Report	Orders
		<p>25.02.1992</p> <p>Present : Shri V. P. Sharma, counsel for the petitioners.</p> <p>Office objection is sustained. Delete respondents 2 and 3.</p> <p>Issue notice to respondent No.1 returnable on 30.3.1992. Personal presence of the respondent is dispensed with for the present.</p> <p><i>DR</i></p> <p><i>Cec</i> (P. C. Jain) Member (A)</p> <p><i>V. S. Malimath</i> (V. S. Malimath) Chairman</p> <p>Service complete.</p> <p>30.3.1992 CCP-77/92 in OA-2842/91</p> <p>Present : Shri V. P. Sharma, counsel for the petitioners.</p> <p>Shri Jagjit Singh, counsel for the petitioners respondents.</p> <p>Learned counsel for the petitioners submits that the petitioners have since been taken back in service. So far as the emoluments are concerned the learned counsel for the respondents undertakes to pay the said amount within a month from today. We record the said undertaking and dispose of this petition. If the amount is not paid within a month</p>
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Date	Office Report	CCP-77/92	Orders
			<p>from this date, we direct that the said amount shall carry an interest of 12 per cent from this date till the date of payment. Rule is discharged</p> <p>(P. C. Jain) Member (A)</p> <p>(V. S. Malimath) Chairman</p>